

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.32/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)



ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Shri Rohtas Jugalkishore Gupta
V/s.

M/s. Jugnar Processors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	M. S. BHARDWAJ 1/b MSB Legal	Adv for Petitioner	
2.	SANJEEV KUMAR Adv. for R-2	Advocate for R-2	

ORDER

C.P. No. 32/I&BC/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. From the side of the Respondent seeking to file an Additional ^{affidavit} Application for admission and adjudication, which is objected from the side of the Petitioner.
3. To decide whether the Additional Affidavit can be admitted and adjudicated upon the matter is to be listed on **14.12.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
15.11.2017.

aah

Sd/-

M.K. Shrawat
Member (Judicial)